

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1439/2021
M.A. No. 61/1151/2021**

This the 22nd day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Behari Lal Aged 48 years S/o Ami Chand R/o Channi Kamala Tehsil Bahu District Jammu.
2. Narinder Singh Aged 55 years S/o Amar Singh R/o Khana Chak Tehsil Marh District Jammu.

.....Applicants
(Advocate:- Mr.Z.A. Mughal)

Versus

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary, Education Department, Civil Secretariat, Jammu PIN 180001.
2. Director School Education, Jammu PIN 180001.
3. Chief Education Officer, Jammu PIN 180001.

.....Respondents.
(Advocate:- Mr.Amit Gupta, A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

MA 61/1511/2021 has been filed seeking permission to file the present OA on behalf of two applicants jointly. The same is allowed.

2. The applicants are seeking regularization of their promotion which was made in the year 2014 to the post of Junior Assistant and Lab Assistant in their own pay and grade. The applicants are feeling aggrieved as they are working on the promotion post

since 2014 and they also made a representation to the respondents on 03.08.2021 for regularization of their promotion and grant of monetary benefits.



3. Notices were issued. Mr. Amit Gupta, learned A.A.G. puts appearance on behalf of the respondents and he has apprised us about the facts of the case.
4. We are of the view that the respondents should take a call on the representation made by the applicants on 03.08.2021 and the same shall be disposed of by passing a reasoned and speaking order and the decision so taken be communicated to the applicants within a period of one month from the date of receipt of certified copy of this order.
5. With the above direction the O.A. is disposed of.
6. We have not entered into the merits of the case. In case, the applicants are aggrieved by the decision of the respondents, they can approach this Tribunal again.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/kdr/